Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to be laid on the Table - Shri D.V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Law and Justice for the year 2015-2016.

[Placed in Library, See No. LT 2118/16/15]

- (ii) Outcome Budget of the Ministry of Law and Justice for the year 2015-2016.
- (iii) [Placed in Library, See No. LT 2119/16/15]
- (2) A copy of the Notaries (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 150(E) in Gazette of India dated 4<sup>th</sup> March, 2014 under sub-section (3) of Section 15 of the Notaries Act, 1952.

[Placed in Library, See No. LT 2120/16/15]

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (प्रो. सांवर लाल जाट): माननीय अध्यक्ष महोदया, मैं अपने वरिष्ठ सहयोगी सुश्री उमा भारती की ओर से निम्नितिखित पत्रों की एक-एक पृति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हैं:

(1) वर्ष 2015-16 के लिए जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय की अनुदानों की विरुत्त मांगें।

[Placed in Library, See No. LT 2121/16/15]

(2) वर्ष 2015-16 के लिए जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 2122/16/15]

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2015-2016.

[Placed in Library, See No. LT 2123/16/15]

(2) Outcome Budget of the Ministry of Minority Affairs for the year 2015-2016.

[Placed in Library, See No. LT 2124/16/15]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2015-2016.

[Placed in Library, See No. LT 2125/16/15]

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2015-2016.

[Placed in Library, See No. LT 2126/16/15]

(2) Outcome Budget of the Ministry of Panchayati Raj for the year 2015-2016.

[Placed in Library, See No. LT 2127/16/15]

(3) Outcome Budget of the Department of Land Resources, Ministry of Rural Development, for the year 2015-2016.

[Placed in Library, See No. LT 2128/16/15]

(4) Detailed Demands for Grants of the Ministry of Rural Development for the year 2015-2016.

[Placed in Library, See No. LT 2129/16/15]

(5) Outcome Budget of the Department of Rural Development, Ministry of Rural Development, for the year 2015-2016.

[Placed in Library, See No. LT 2130/16/15]

वस्तु मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्रों की एक-एक पूरि (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हुँ :

(1) वर्ष 2015-16 के लिए वस्तू मंत्रालय की अनुदानों की विस्तृत मांगें।

[Placed in Library, See No. LT 2131/16/15]

(2) वर्ष 2015-16 के लिए वस्तू मंत्रालय का परिणामी बजटा

[Placed in Library, See No. LT 2132/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
  - Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2013-2014.
  - (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2133/16/15]

- (2) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2015-2016.

[Placed in Library, See No. LT 2134/16/15]

(ii) Detailed Demands for Grants of the Ministry of Coal for the year 2015-2016.

[Placed in Library, See No. LT 2135/16/15]

(iii) Detailed Demands for Grants of the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2136/16/15]

(iv) Outcome Budget of the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2137/16/15]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Second Ordinance, 2014:-
  - (i) S.O. 3245(E) published in Gazette of India dated 19<sup>th</sup> December, 2014, making modifications in Schedule III of the Ordinance.
  - (ii) S.O. 428(E) published in Gazette of India dated 11<sup>th</sup> February, 2015, making modifications in Schedule III of the Ordinance.

[Placed in Library, See No. LT 2138/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Culture for the year 2015-2016.

[Placed in Library, See No. LT 2139/16/15]

(2) Outcome Budget of the Ministry of Culture for the year 2015-2016.

[Placed in Library, See No. LT 2140/16/15]

(3) Detailed Demands for Grants of the Ministry of Tourism for the year 2015-2016.

[Placed in Library, See No. LT 2141/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): Madam, I beg to lay on the Table a copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.124(E) in Gazette of India dated 26<sup>th</sup> February, 2015 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

[Placed in Library, See No. LT 2142/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O. 2937(E) published in Gazette of India dated 19<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 544 (Mannuthy-Aluva Section) in the State of Kerala.
  - (ii) S.O. 3034(E) published in Gazette of India dated 1<sup>st</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Thiruvanathapuram-Kerala/Tamil Nadu Border Section) in the State of Kerala.
  - (iii) S.O. 2864(E) published in Gazette of India dated 10<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Ydgiri-Warangal Section) in the State of Andhra Pradesh.
  - (iv) S.O. 3049(E) published in Gazette of India dated 3<sup>rd</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
  - (v) S.O. 2870(E) published in Gazette of India dated 10<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
  - (vi) S.O. 3098(E) published in Gazette of India dated 9<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
  - (vii) S.O. 2966(E) published in Gazette of India dated 25<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
  - (viii) S.O. 536(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, regarding rates of fees to be recovered from the user of Akkulam Bridge across Akkulam Kayal in Thiruvanathapuram bypass in the State of Kerala.
  - (ix) S.O. 3082(E) published in Gazette of India dated 9<sup>th</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (Raigarh-Sarangarh Section) in the State of Chhattisgarh.
  - (x) S.O. 201(E) published in Gazette of India dated 22<sup>nd</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
  - (xi) S.O. 569(E) published in Gazette of India dated 26<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State of Punjab.
  - (xii) S.O. 315(E) published in Gazette of India dated 4<sup>th</sup> February, 2014, regarding levy and collection of fees from the Toll Plazas, mentioned therein.
  - (xiii) S.O. 138(E) published in Gazette of India dated 17<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.
  - (xiv) S.O. 243(E) published in Gazette of India dated 24<sup>th</sup> January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 in the State of Maharashtra.
  - (xv) S.O. 200(E) published in Gazette of India dated 22<sup>nd</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
  - (xvi) S.O. 3647(E) published in Gazette of India dated 12<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.11 in the State of Rajasthan.
  - (xvii) S.O. 35(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.214 in the State of Andhra Pradesh.
  - (xviii) S.O. 320(E) published in Gazette of India dated 4<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.15 (Bathinda Section) in the State of Punjab.
  - (xix) S.O. 42(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 214A (Digamarru-Ongole Section) in the State of Andhra Pradesh.
  - (xx) S.O. 3320(E) published in Gazette of India dated 2<sup>nd</sup> November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.216 (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
  - (xxi) S.O. 568(E) published in Gazette of India dated 26<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State

- of Punjab.
- (xxii) S.O. 575(E) published in Gazette of India dated 26<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (xxiii) S.O. 139(E) published in Gazette of India dated 17<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (xxiv) S.O. 40(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in the State of Maharashtra.
- (xxv) S.O. 595(E) published in Gazette of India dated 28<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (xxvi) S.O. 39(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in the State of Maharashtra.
- (xxvii) S.O. 313(E) published in Gazette of India dated 4<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi & Chhoti Sadri Bypass Section) in the State of Rajasthan.
- (xxviii) S.O. 2977(E) published in Gazette of India dated 1<sup>st</sup> October, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 12A in the State of Chhattisgarh.
- (xxix) S.O. 3509(E) published in Gazette of India dated 27<sup>th</sup> November, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 (Gadhi to Manwat Road Section) in the State of Maharashtra.
- (xxx) S.O. 37(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, regarding rates of fees to be recovered from the users of the National Highway No. 15 (Bikaner-Suratgarh Section) in the State of Rajasthan.
- (xxxi) S.O. 2486(E) published in Gazette of India dated 19<sup>th</sup> August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (Barabanki-Bahraich-Rupaidiha Section) in the State of Uttar Pradesh.
- (xxxii) S.O. 2045(E) published in Gazette of India dated 5<sup>th</sup> July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Tran-Taran Section) in the State of Punjab.
- (xxxiii) S.O. 323(E) published in Gazette of India dated 4<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Jaito Section) in the State of Punjab.
- (xxxiv) S.O. 324(E) published in Gazette of India dated 4<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Faridkot Section) in the State of Punjab.
- (xxxv) S.O. 325(E) published in Gazette of India dated 4<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Kotakpura Section) in the State of Punjab.
- (xxxvi) S.O. 3081(E) published in Gazette of India dated 9<sup>th</sup> October, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 111 (Bilaspur-Ambikapur Section) in the State of Chhattisgarh.
- (xxxvii) S.O. 3650(E) published in Gazette of India dated 12<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xxxviii) S.O. 43(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 78 (Ambikapur-Patthalgaon Section) in the State of Chhattisgarh.
- (xxxix) S.O. 140(E) published in Gazette of India dated 17<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (xl) S.O. 460(E) published in Gazette of India dated 18<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 (Mangawan-Chakghat Section) in the State of Madhya Pradesh.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ix) to (xl) of (1) above.

[Placed in Library, See No. LT 2143/16/15]

- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2015-2016.

[Placed in Library, See No. LT 2144/16/15]

- (ii) Outcome Budget of the Ministry of Road Transport and Highways for the year 2015-2016.
  - (iii) [Placed in Library, See No. LT 2145/16/15]
- (iv) Detailed Demands for Grants of the Ministry of Shipping for the year 2015-2016.

(v) Outcome	e Budget of the Ministry of Shipping for the year 2015-2016.  [Placed in Library, See No. LT 2147/16/15]
exemption	the Notification No. S.O.97(E) (Hindi and English versions) published in Gazette of India dated 16 <sup>th</sup> February, 2015, regarding to small Indian fishing boats from the application of the provisions of the Merchant Shipping (Indian Fishing Boat Inspection 88 issued under the Merchant Shipping Act, 1958.
	[Placed in Library, See No. LT 2148/16/15
	ाथा इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय <b>) : माननीय अध्यक्ष महोदया, में वर्ष 2015-16 के लिए खान मंत्रालय की अनुदानों की विस्तृत मांगों र्क</b> र संस्करण) सभा पटल पर रखता हूँ।
	[Placed in Library, See No. LT 2149/16/15
12.04 hrs.	
	COMMITTEE ON PUBLIC UNDERTAKINGS
	2nd Report
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